

Before the National Green Tribunal, Eastern Zone Bench, Kolkata

M.A No. 20 of 2023

In Original Application No. 1 of 2023/EZ

Dr. Bibhu Dash & Anr.

...Applicant

Versus

Bhubaneswar Municipal Corporation

& Others.

....Respondents

**Affidavit on behalf of Bhubaneswar Municipal Corporation,
Respondent No. 2.**

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Filed by:

[Handwritten Signature]

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**Affidavit on behalf of Bhubaneswar Municipal Corporation,
Respondent No. 2.**

I, Sri Rajesh Prabhakar Patil, aged about 47 years, S/o Sri Prabhakar Kashiram Patil, at present working as Commissioner, Bhubaneswar Municipal Corporation, District-Khurda do hereby solemnly affirm and state as follows;

1. I am at present working as Commissioner, Bhubaneswar Municipal Corporation and have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That, I have gone through the application filed by the applicants before the Hon'ble Tribunal and also gone through the order dated 09.07.2023 and 19.07.2024 passed by this Hon'ble Tribunal. I am otherwise acquainted with the facts of the case and the connected official records.

3. That this affidavit is being affirmed in pursuant to the solemn order dated 19.07.2024 passed by the Hon'ble Tribunal, whereby the Hon'ble Tribunal was pleased to direct the answering respondent to file response to affidavit dated 18.07.2024 filed by the Manorama Estates Welfare Society i.e. Respondent No.1.

4. That in compliance with the said Order dated 19.07.2024 of this Hon'ble Tribunal, the answering respondent has directed the Executive Engineer, Drainage Division of Bhubaneswar Municipal Corporation to enquired into the matter.



5. That the said the Executive Engineer after physical verification/enquiry of the area in question duly submitted its report making the following observations:

- a. That, the Disposal capacity on Nigamananda Lane-2 is insufficient and proposal for additional storm discharge into the Nigamananda Lane-2 is inadequate.
- b. That the Manorama Estate society ahs not done Rooftop harvesting. The Surface runoff of the Manorama Society during rainfall can be addressed by adopting Rooftop harvesting and ground recharge methodology. The rooftop storm water drainage plan to be prepared scientifically and submitted for vetting.
- c. That, again the Sewage issues of the Manorama Society to be addressed in consultation with WATCO Sewerage for pumping station/alternative methodology for efficient disposal of household grey and black water.

A copy of the said report is annexed herewith and marked as Annexure "A".

6. That, this answering Respondent No-2, Bhubaneswar Municipal Corporation craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.

7. It is therefore respectfully prayed that Hon'ble Tribunal may pass such other order or orders as it deem fit and proper in the interest of justice.

8. That the statements made in paragraph 1 to 5 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I belief to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by
Advocate



Rajesh P. Patil
Commissioner
Bhubaneswar Municipal Corporation

Jagyneshwar Acharya
Notary, Govt. Of India
Odisha, BBSR, Dist-Khurda
Regd. No.-7791/2009

NOTE SHEET

Deputy Commissioner(LEGAL)

Parawise comments on the MISC Application no. 20 of 2023 by
Respondent no.1 Manorama Estate Welfare Society

1. The Disposal capacity on Nigamananda Lane-2 is insufficient and proposal for additional storm discharge into the Nigamananda Lane-2 is inadequate.

2. The Manorama Estate society has not done Rooftop harvesting. The surface runoff of the Manorama Society during rainfall can be addressed by adopting Rooftop harvesting and ground recharge methodology.

The rooftop storm water drainage plan to be prepared scientifically and submitted for vetting.

3. Again The Sewage issues of the Manorama Society to be addressed in consultation with Watco Sewerage for pumping station/ alternative methodology for efficient disposal of household grey and black water.


Executive Engineer
Drainage Division, BMC

Before the Hon'ble National Green
Tribunal Eastern Zone Bench,
Kolkata

M.A No. 20 of 2023

IN

O. A. No. 1 of 2013/EZ

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...Applicant

Versus

Bhubaneswar Municipal

Corporation & Others.

....Respondents

Affidavit on behalf of the
respondent no.2, Bhubaneswar
Municipal Corporation

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